NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.57/(MAH)/2011 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2016

NAME OF THE PARTIES: Mr. Kiran Nathmal Ramani

V/s.

M/s. Praveen Jewellers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Dr S. K. Bain PC = For Respondent Political Pality Park Respondent Political Political Park Respondent Political Park Respondent Political Park Respondent Political Political Park Respondent Political Political Park Respondent Political Political

ORDER

C.P. No. 57/397-398/CLB/MAH/2011

- 1. From side of the Petitioner Ld. Advocate, at the out-set, has vehemently stated that the gift deeds in question are sham and bogus as mentioned by Hon'ble High Court vide order dated 22/8/12 (Notice of Motion no. 2465 of 2012 in Suit No. 2025 of 2012). He has also placed an order of City Civil Court dated 11.07.2014 (Notice of Motion No. 3128 of 2013 in Short Cause Suit No. 841 of 2013). According to him the entire defence of the Respondent is based upon the false documents therefore according to him the Respondent's claim deserves to be dismissed.
- 2. On the other hand, from the side of the Respondent an adjournment has been sought, however, it was stated that the proceedings of City Civil Court are not complete and the evidence in support available with the Respondent is to be placed on records.

3. C.P. is listed for hearing on 06.12.2016, duly communicated to both the sides.

Dated: 04.10.2016

sd/-**Shri M.K. Shrawat**Member (Judicial)